

IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498/2024

IN THE MATTER OF:

SHRICHAND

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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THROUGH



YASH VARDHAN KAUSHIK
ADVOCATE

W-6 TIGERLANE, SAINIK FARMS,
NEW DELHI

EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

PHONE: 9990226669

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
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**REPLY ON BEHALF OF RESPONDENT NO. 24 (M/S PATEL ENT
UDHYOG)**

1. It is humbly submitted before this Hon'ble Tribunal that the Respondent No 24, M/s Patel Ent Udhyog has been operating lawfully and in compliance with the applicable environmental regulations. The Respondent operates a brick kiln located at Khasra no. 122, Village Rampur Bangar, Tehseel Chhata, District Mathura, Mathura-281403
2. The Hon'ble Tribunal, vide its order dated 06/05/2024, directed an inspection of the Respondent's brick kiln premises. In compliance with the said directions, a thorough inspection was conducted on 31/07/2024 by the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB).
3. It is further submitted that the said brick kiln is installed on the zig-zag system. A chimney of about 30 meters height is installed on the referenced brick kiln which is in accordance with the prescribed standards. During inspection, biomass (turi) was found collected as fuel at the brick kiln. A

copy of inspection report is annexed herewith as **ANNEXURE-1**.

4. It is further submitted that to control the dust generated due to vehicle movement at the brick kiln, arrangement of water tankers has been made for sprinkling water. To reduce dust in the premises of the brick kiln, at some places, brick pieces have been used on the floor to convert the raw road into a paved road. Tree plantation work was also found around the brick kiln.
5. That the present reply is being filed on behalf of Respondent No. 24, M/s Patel Ent Udhyog situated at Khasra no. 122, Village Rampur Bangar, Tehseel Chhata, District Mathura, Mathura-281403. The Respondent has been operating lawfully, having secured all requisite permissions and consistently adhering to environmental norms. The kiln operates within its authorized production capacity of 20,000 bricks per day, adhering to both air and water pollution control standards. The Respondent has been granted a valid Consent to Operate (CTO) by the Uttar Pradesh Pollution Control Board (UPPCB), which is valid until 31.07.2029. This certification affirms the Respondent's lawful operation and compliance with pollution control regulations. Furthermore, the Respondent has adopted Zig-Zag firing technology for its operations, as required by the Ministry of Environment, Forest, and Climate Change's notification, and has installed a 30-meter-high chimney with a platform and porthole for air monitoring. A copy of the Consent to Operate is annexed herewith as **ANNEXURE-2**.
6. It is further submitted that the brick kiln has submitted the stack monitoring report of the chimney, which is in conformity with the standard Septic tank

/ soakpit installed for treatment domestic effluent generated from brick kiln. Respondent operates in adherence to prescribed air pollution control standards. The Stack Monitoring Report is annexed as **ANNEXURE-3**.

7. It is further submitted that the Respondent operates on a leased land, and the lease agreement has been executed in accordance with the relevant legal provisions. The lease agreement is annexed herewith as **ANNEXURE-4**.

8. It is further submitted that the Respondent is duly registered under the Goods and Services Tax (GST) Act and complies with all taxation requirements. The GST registration certificate is annexed herewith as **ANNEXURE-5**.

9. Additionally, it is submitted that the Respondent's Consent to operate under the Air and Water Acts has been periodically renewed, confirming ongoing compliance with environmental regulations.

10. It is further submitted that the Respondent has ensured compliance with all statutory obligations as per the directives of the Uttar Pradesh Pollution Control Board. The Respondent adhered to all required conditions under the applicable environmental regulations and operational guidelines.

PRAYER

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

1. Dismiss the Original Application No. 1296/2024 as being devoid of merit;
and
2. Pass such other or further orders as may be deemed fit and proper in the interest of justice.

THROUGH



YASH VARDHAN KAUSHIK
ADVOCATE

W-6 TIGERLANE, SAINIK FARMS,
NEW DELHI

EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

PHONE: 9990226669

319
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

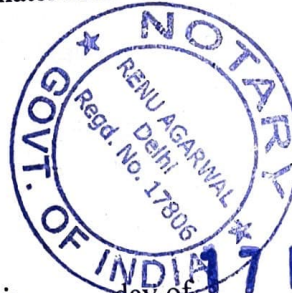
STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, Mukesh Patel & Deshraj Patel, ~~Proprietor~~ Proprietors of Patel Ith udhyog Presently at New Delhi

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



Mukesh Patel

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 17 day of MAR 2025 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

Mukesh Patel

DEPONENT

17 MAR 2025
ATTESTED
NOTARY PUBLIC
(INDIA)

17 MAR 2025

Yashkaushik
D/5882/22
I identified the deponent who
has signed in my presence

To,

The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and Action taken report in compliance of order dated 06.05.2024 in O.A. No. 498/2024 "Shrichand V/s State of U.P. & Ors.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"In this Original Application, the Applicant has raised the grievance against illegally operating Brick Kilns in district Mathura. Submission of counsel for the applicant is that Mathura falls between the NCR and Taj Trapezium Zone (TTZ) and the respondent brick kilns are operating in the densely populated area by using hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste etc. as fuel and affecting the ambient air quality. Learned counsel for the applicant has also referred to the list of brick kilns against whom the closure orders have been passed filed on page no. 124 of the paper book and has submitted that inspite of the closure order the respondents brick kilns are operating. He has also submitted that the respondent's brick kilns do not have the CTO and they are not following the requisite norms."

In the above case all mention Brick Kiln (i.e. 1-M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chhata, Mathura, 2-M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chhata, Mathura, 3-M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258, Ujhani Bangar, Chhata, Mathura, 4- M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chhata, Mathura, 5- M/S Haribaba Bricks Industry (Old Name M/s Ganesh Bricks Industry), Khasra No.- 226, Ench, Chhata, Mathura (Actual Name- Urban Bricks Udhyog), 6- M/S Pari Bricks Industry, Khasra No.-50, Ench, Chhata, Mathura (Actual Name- Pari Bricks Udhyog), 7- M/S Jai Baba Mohan Ram Bricks Udhyog, Khasra No.-218, Ujhani Bangar, Chhata, Mathura, 8- M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry), Khasra No.- 215 A, 213, Ench, Chhata, Mathura (Actual Name- Jay Baba Falari), 9- M/S SS Bohre Bricks Industry, Khasra No.-254, Ujhani, Chhata, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura), 10- M/S Jai Durge Maa Bricks Industry, Khasra No.-621, Bda Bangar, Chhata, Mathura, 11- M/S Madhavdas Bricks Industry, Khasra No.-194, Shajadpur Bangar, Chhata, Mathura, 12- M/S Sai Baba Bricks Industry, Khasra No.-116,117,118, Moghai Bangar, Chhata, Mathura, 13- M/S Pahat Bricks Industry, Khasra No.-28/2, 29/2, Bda Bangar, Chhata, Mathura, 14- M/S Baba Bricks Field, Khasra No.-231, Shernagar Bore, Chhata, Mathura, 15- M/S Kishori Bricks Industry, Khasra No.-262, Shernagar Bangar, Chhata, Mathura, 16- M/S Baba Bricks Field, Khasra No.-66, Bda Bangar, Chhata, Mathura, 17- M/S Bohre ji Bricks Company, Khasra No.-353,170, Bangar, Chhata, Mathura, 18- M/S Shri ji Ent Udhyog, Khasra No.-33, Ujhani Bangar, Chhata, Mathura, 19- M/S Shri Ram Ent Udhyog, Khasra No.-26, Ujhani Bangar, Chhata, Mathura, 20- M/S Patel Ent Udhyog, Khasra No.-122, Rampur Bangar, Chhata, Mathura (Actual Name- Patel Bhatta Company)) are situated in Tehsil-Chhata, District-Mathura, which not falls in TTZ area. Inspection of all brick kiln has been done by this office and it is found that no brick kiln in used hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste as fuel. Brick kilns are using only biomass as a fuel. Details information in annexed in annexure No.-1. Along with complete inspection report is annexed in Annexure no.-2".

Accordingly a factual Action taken report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,

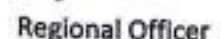


Regional Officer

Enclosure-As Above.

C.C. :-

1. District Magistrate, Mathura.
2. Member Secretary, UP Pollution Control Board, Lucknow.
3. Chief Environmental Officer (CEO-4), UP Pollution Control Board, Lucknow.
4. Chief Law Officer, UP Pollution Control Board, Lucknow.



Regional Officer

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
1	M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
2	M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
3	M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258 , Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
4	M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chatta, Mathura	No	Closure Order Issued on dated 29.03.2022	Not Complied
5	M/S Haribaba Bricks Industry(Old Name- M/S Ganesh Bricks Industry), Khasra No.- 226 , Ench, Chatta, Mathura (Actual Name- Urban Bricks Udhyog)	Up to 31-07-2029	-	Complied
6	M/S Pari Bricks Industry, KhasraNo.-50, Ench, Chatta, Mathura (Actual Name- Pari Bricks Udhyog)	No	Closure Order Issued on dated 29.03.2022	Brick kiln is self closed by last 2 year
7	M/S Jai Baba Mohan Ram Bricks Udhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
8	M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry) , KhasraNo.- 215 A, 213, Ench, Chatta, Mathura (Actual Name- Jay Baba Falari)	No	Closure Order Issued on dated 29.03.2022	Not Complied


A.B.B.


R.D.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
9	M/S SS Bohre Bricks Industry, KhasraNo.-254, Ujhani, Chatta, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura)	No	Closure Order Issued on dated 28.02.2021	Not Complied
10	M/S Jai Durge Maa Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,37,500/-	Not Complied
11	M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura	No	Closure Order Issued by HO.EC issued on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
12	M/S Sai Baba Bricks Industry, KhasraNo.-116,117,118, Moghai Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,500/-	Not Complied
13	M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,000/-	Not Complied
14	M/S Baba Bricks Field, KhasraNo.-231, Shernagar Bore, Chatta, Mathura	Up to 31-07-2029	-	Complied
15	M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.4,00,000/-	Not Complied
16	M/S Baba Bricks Field, KhasraNo.-66 , Bda Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
17	M/S Bohre ji Bricks Company, KhasraNo.-353,170, Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied

MAA

P.O.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
18	M/S Shri ji Ent Udhyog, KhasraNo.-33, Ujhyani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
19	M/S Shri Ram Ent Udhyog, KhasraNo.-26, Ujhyani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
20	M/S Patel Ent Udhyog, KhasraNo.- 122, Rampur Bangar, Chatta, Mathura(Actual Name- Patel Bhatta Company)	Up to 31-07-2029	-	Complied

A
AEE

R.D.
R.D.

श्री० पटेल भट्टा कम्पनी, खसरा सं०-122 ग्राम- रामपुर बांगर, तहसील- छाता, जनपद-मथुरा की अद्यतन निरीक्षण आख्या।

मा० राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईट भट्टे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 31.07.2024 को किया गया। निरीक्षण के समय भट्टा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री सोनू पटेल उपस्थित थे। आख्या निम्नवत् है-

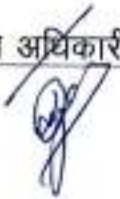
1. कार्यालय अभिलेखानुसार सन्दर्भित ईट उद्योग में० पटेल भट्टा कम्पनी, खसरा सं० . 122. ग्राम- रामपुर बांगर, तहसील- छाता, जनपद-मथुरा के नाम से वर्ष- 01.07.2009 से स्थापित है।
2. सन्दर्भित ईट भट्टे के जियो कोर्डिनेट अक्षांश- 27.821357 एवं देशांतर- 77.569367 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को कार्यालय के पत्रांक-366/एन०ओ०सी०-548/2009 दिनांक-01.07.2009 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईट भट्टे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को राज्य बोर्ड के पत्रांक-179243/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2023 दिनांक 20.03.2023 द्वारा सशर्त सहमति जल एवं वायु अवधि- 31.07.2025 तक निर्गत है। भट्टे की ईट उत्पादन क्षमता 20000 ईट प्रतिदिन की है।
5. उक्त ईट भट्टा जिग-जैग पद्धति पर स्थापित है। संदर्भित ईट भट्टे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। है। निरीक्षण के समय ईट भट्टे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईट भट्टे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईट भट्टे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है। ईट भट्टे द्वारा एन०ए०बी०एल० द्वारा मान्यता प्राप्त, मै० ईकोबल रिसर्च एंड डेवलपमेंट सेन्टर, गाजियाबाद द्वारा निर्गत चिमनी की स्टेक मोनिट्रिंग रिपोर्ट प्रेषित की गयी है जो मानक के अनुरूप है (संलग्नक-1)।
8. ईट भट्टे से जनित लगभग एक कें०एल०डी० घरेलू उत्प्रावह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
9. ईट भट्टे के परिसर में धूल को कम करने हेतु कुछ जगहों पर ईट के टुकड़े को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईट भट्टे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।


शैलेश मौर्य
अनुश्रवण सहायक


चंद्रशेखर
सहा० पर्या० अभियन्ता

क्षेत्रीय अधिकारी



Uttar Pradesh Pollution Control Board
 Building No TC-11V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone 0522-2120618, 2120631 Fax 0522-2120661 E-mail: uppcb@uppcb.gov.in, www.uppcb.com

Date: 20/03/2023

179243/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2023

To,

M/s

PATEL BHATTA COMPANY

KHASRA NO. 122 VILLAGE RAMPUR BANGAR TEHSIL
CHHATA DIST. MATHURA, MATHURA, 281403Application Id-
20122352

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to PATEL BHATTA COMPANY located at KHASRA NO. 122 VILLAGE RAMPUR BANGAR TEHSIL CHHATA DIST. MATHURA, MATHURA, 281403 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PATEL BHATTA COMPANY granted for the period from 04/03/2023 to 31/07/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BRICK KLIN- 20000 Per DAY	20000	Numbers Day

2. Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-
 (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	

Ecobal Research & Development Centre

(A Division of Ecobal Energy System LLP)
1st floor, 4/33A, Site - 4, Sahibabad
Industrial Area, District Ghaziabad,
Uttar Pradesh - 201001
Email : ecoballab@gmail.com
Contact No.: 0120-4483651

TEST REPORT STACK QUALITY ANALYSIS

Issue of test report	M/s PATEL BHATTA COMPANY KHASRA NO.122 VILLAGE RAMPUR BANGER TEHSIL CHHATA DIST. MATHURA, MATHURA 281403	Date of receipt	20/06/2024
		Sample Completion Date	24/06/2024
ULR No.	TCI1604240000049F	Qty of Sample	1
Lab Code	ERDC240620-11	Sample Duration	90 min.
Sample Collected by	Lab Representative	Sample Description	Stack Emission
Analysis Period	20/06/2024 to 24/06/2024	Date of Sample Collection	20/06/2024

Sampling Details

Sample drawn on : 20/06/2024
Sample description : Stack Emission
Sampling Time : 90 min.
Sampling Protocol : As Per CPCB Guideline
Flue gas temperature (°C) : 72.2
Ambient Temperature (°C) : 43.2
Source of Emission : Brick Kiln Stack
Capacity : 20000 Brick per Day
Type of Fuel used : Ricehusk/biomass/agriculture residue/pellets/briquettes/Coal
Operating load : Normal
Type of Stack : Brick kiln with Square shape
Inner Diameter of Stack at Port Hole(m) : 3.2
Height of stack from ground level (meter) : 30
Average Velocity of Flue Emission (m/s) : 3.8
Quantity of Emission discharged (m³/hr) : 383193.6
Equipments used : Stack Kit

S.no	Parameter	Unit	Result	Permissible Limit as CPCB Guidelines	Test method
1.	Particulate matter (PM)	mg/Nm ³	230	Max 250	IS 11255(Part-1)
2.	Sulphur Dioxide (as SO ₂)	mg/Nm ³	46	Not Specified	IS 11255(Part-2)
3.	Nitrogen Dioxide(as NO ₂)	mg/Nm ³	94	Not Specified	IS 11255(Part-7)
4.	Carbon monoxide(as CO)	%	0.13	Max 1% By Vol	IS 13270

*** End of Report ***


CHECKED BY




AUTHORIZED SIGNATORY

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.



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घोषणा-पत्र / शपथ

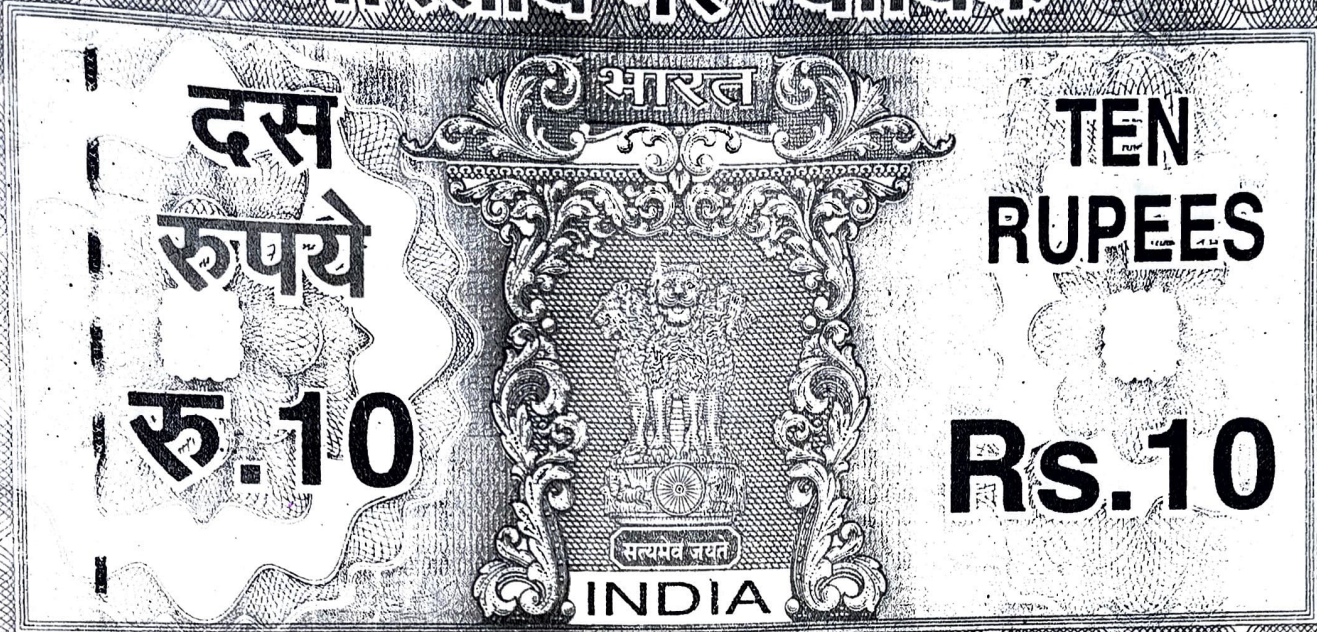
हम कि जगवीर, हरवीर, देवेन्द्र, सुभाष पुत्रगण रामहंस व सीताराम मुखराम, इन्दर सिंह, बिजेन्द्र सिंह पुत्रगण भमरो समस्त निवासीमण रामपुर तह0 छाता जिला मथुरा (प्रथमपक्ष/भूस्वामी) मंत्र भट्टा कम्पनी प्रो0 मन्शराज पटेल पुत्र श्री सुकली निवासी डूडौली तह0 पुन्हाना जिला नूहू मेवात हरियाणा (द्वितीयपक्ष) इस लेखपत्र हाजा के है। जो कि हम उभय पक्षकारन इस लेखपत्र हाजा के है। प्रथमपक्ष की भूमि भूमिधर खातासं0 21 खसरासंख्या 122 रकवा 1.206 है0 लगान मुं0 13.90 रूपये वाके मोजा रामपुर बांगर तह0 छाता जिला मथुरा में स्थित है। जिसके हम कि प्रथमपक्ष पक्षकारन एक मात्र मालिक व स्वामी है तथा मोके पर काबिज व दखील चले आ रहे है। प्रथमपक्ष की निम्नलिखित आराजी किसी भी प्रकार से विवादित नहीं है यानि कि हर प्रकार से पाक व साफ है। प्रथमपक्ष को जरूरत पड सवर्न तथा अन्य कारोबार करने हेतु रूपयो की सख्त आवश्यकता है



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—2—

71AD 432755

उपरोक्त आराजी को किराये पर देने के अलावा रूपया प्राप्त करने का अन्य कोई साधन नहीं है। अतः आज हम प्रथमपक्ष व द्वितीयपक्ष निम्नलिखित शरायतों से पाबन्द होकर किरायेनामा तहरीर करते है कि जिसके हम दोनो पक्ष तथा हमारे वारिसान पाबन्द रहेगें। (1) यह कि प्रथमपक्ष ने अपनी उक्त आराजी को रु 3,60,000 /—रूपये प्रतिवर्ष के हिसाब से द्वितीयपक्ष को आज से अरसा (10 जून सन् 2029) तक किराये पर दे दिया है।

(2) यह कि किराये की रसीद प्रथमपक्ष द्वितीयपक्ष को हर वर्ष अदा करता रहेगा। (3) यह कि अगर द्वितीयपक्ष उक्त किरायेनामा को अगर आगे कुछ अरसा तक और बढ़ाना चाहता है तो प्रथमपक्ष को इसमे कोई आपत्ति नही होगी। नियमानुसार जो किराया आज लिखित में दिया गया है। उसी के अनुसार आगे किराया रहेगा। यानि कि अगर 10 जून 2029 तक इससे आगे दोनो पक्षो की सहमति से किराये रखा जायेगा। उसी प्रकार से आगे किराया चलता रहेगा और कारोबार खत्म होने के बाद

भारतीय न्यायिक

दस
रुपये
रु. 10



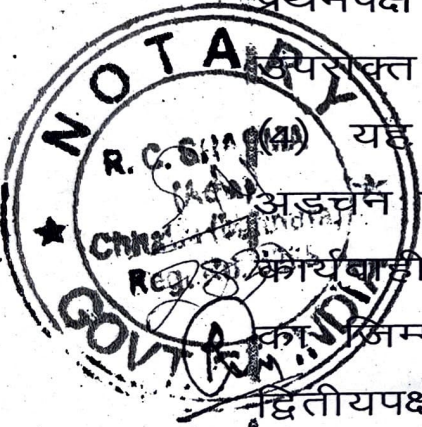
TEN
RUPEES
Rs. 10

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उत्तर प्रदेश UTTAR PRADESH -3-

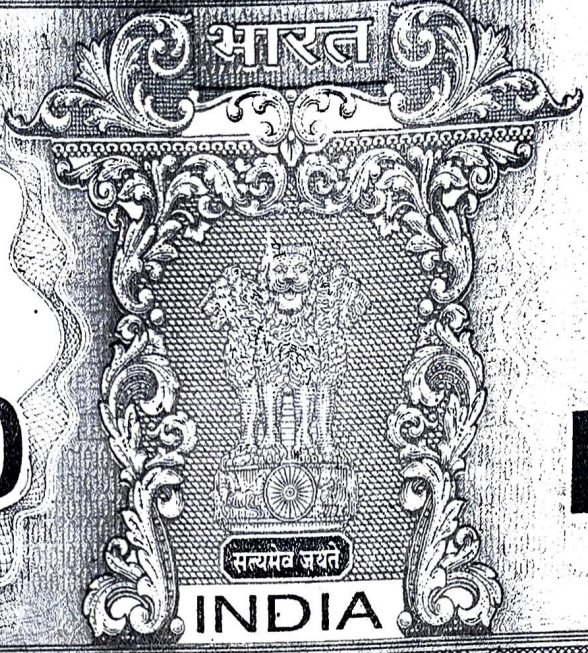
71AD 432756

प्रथमपक्ष की भट्टे वाली जमीन समतल कर देनी होगी और उपरोक्त लिखापढी का खर्चा भी भट्टा स्वामी स्वयं अदा करेगा। यह कि उक्त शरायतो के खिलाफ कोई भी पक्ष कानूनी अडचनें यदि पैदा करता है तो उसके खिलाफ सक्षम न्यायालय में कार्यवाही की जा सकती है। कि उसका वह स्वयं हर्जा व खर्चा का जिम्मेदार रहेगा। निम्नलिखित शर्तों के खिलाफ प्रथमपक्ष व द्वितीयपक्ष वायदा खिलाफी करता है तो वह अदालत व पंचान में झूठा व अमान्य माना जावेगा। यह लेखपत्र हाजा ही मान्य व स्वीकार होगा। उपरोक्त आराजी में जो किराये पर दी गयी है भट्टा ग्रेड चिमनी का कारोबार रहेगा।



330
भारतीय गैर न्यायिक

दस
रुपये
रु. 10



TEN
RUPEES
Rs. 10

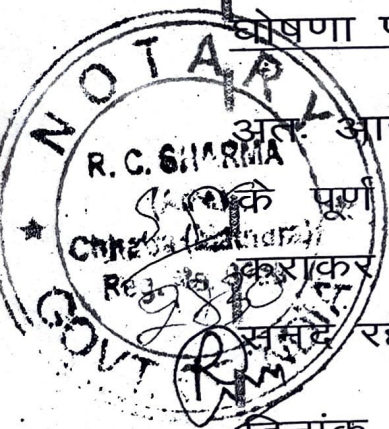
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उत्तर प्रदेश UTTAR PRADESH

71AD 432757

-4-

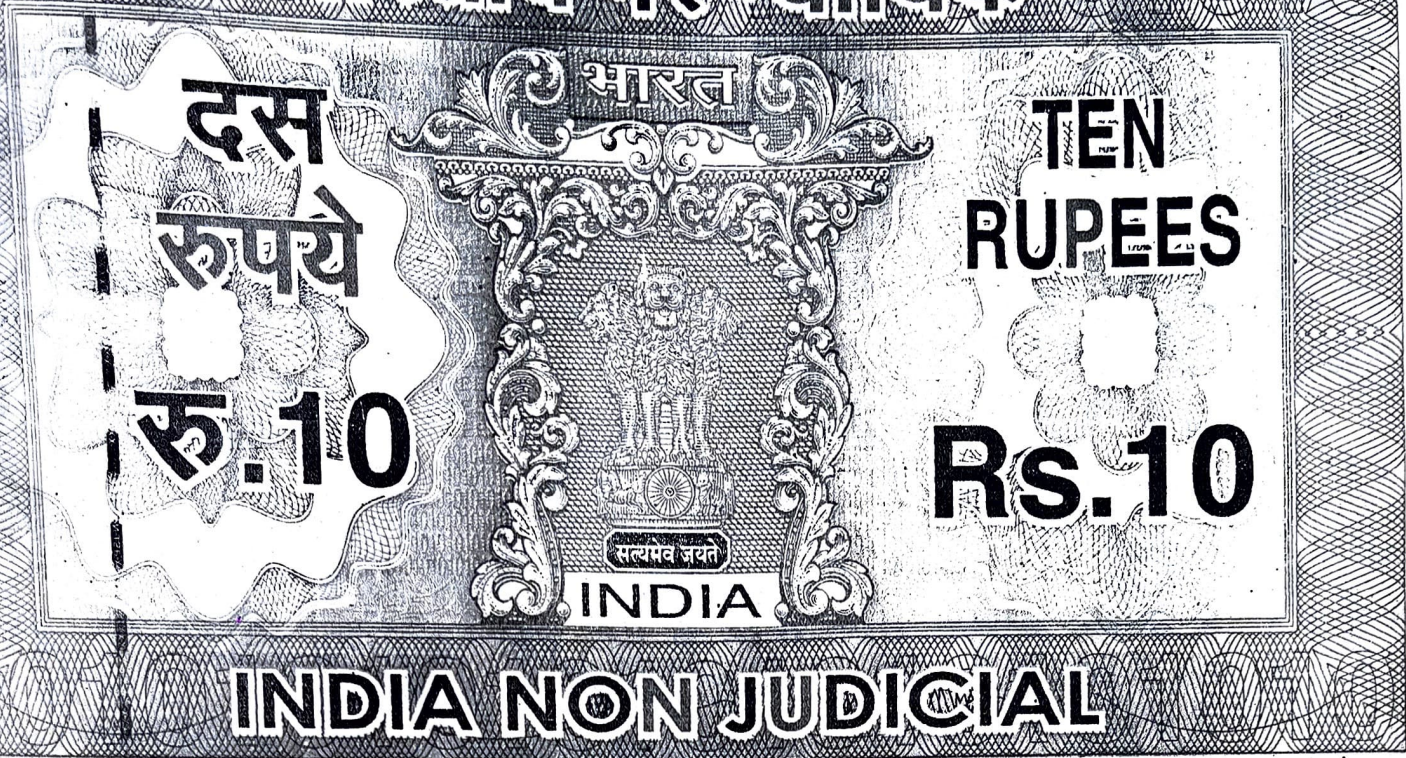
घोषणा पत्र



अतः आज सजीखुशी से प्रसन्नता पूर्वक बिना किसी भय व दबाव के पूर्ण होशो हवास में मैं रूवरू गवाहान के ड्राफ्ट व टाईप कर/कर यह घोषणा पत्र/शपथपत्र द्वितीयपक्ष को दे दिया ताकि समझे रहे और समय पर काम आवे।

दिनांक 19.06.2019

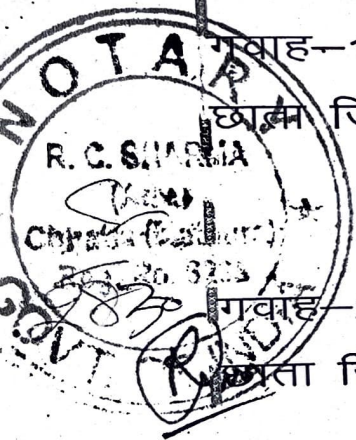
भारतीय गैर न्यायिक



उत्तर प्रदेश UTTAR PRADESH

71AD 432758

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गवाह-1- ओमप्रकाश पुत्र श्री पीतम सिंह निवासी अस्तौली तहो
छाता जिला मथुरा

ओमप्रकाश

गवाह-2- बच्चूसिंह पुत्र श्री समयसिंह निवासी अस्तौली तहो
छाता जिला मथुरा

बच्चूसिंह

हो प्रथमपक्ष

हो द्वितीयपक्ष

जोकीर हकीर देवेन्द्र सुभाष

श्रीहराम कुशियराम इन्द्र देवेन्द्र

Manish

The Contents of a affidavit of documents
read over and explained to Shri...
is identified by Shri...
on oath attested today on...
my office and noted down in the
Journal Register at No...
and Charged Fees...

RAM CHANDRA SHARMA
NOTARY PUBLIC
Chhata, District Mathura

I Know Shri/Mrs...
has/She Has Signed / (T/RTI) before me


Signature / Ident.



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 09DUXPP8297J1Z5

1.	Legal Name	MUKESH PATEL			
2.	Trade Name, if any	PATEL BHATTA COMPANY			
3.	Additional trade names, if any	null			
4.	Constitution of Business	Proprietorship			
5.	Address of Principal Place of Business	RAMPUR BANGAR, KHASRA NO 122, SHERGARH, Rampur Bangar, Mathura, Uttar Pradesh, 281401			
6.	Date of Liability				
7.	Period of Validity	From	26/12/2022	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving Authority	Signature Not Verified Digitally signed by C. S. DEEPA SERVICES TAX NETWORK 07 Date: 2022.12.26 16:30:15 IST			
Signature					
Name	Sunil Kumar Deepan				
Designation	Superintendent				
Jurisdictional Office	Kosikulan Sector				
9. Date of issue of Certificate	26/12/2022				
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

C/TIN

09DUXPP8297J1Z5

Legal Name

MUKESH PATEL

Trade Name, if any

PATEL BHATTA COMPANY

Additional trade names, if
any null**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State

0

334
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I, Mukesh Patel Sop, Dosh Raj Patel
Proprietor of Patel with udhyog the above named Applicant do hereby appoint

YASH VARDHAN KAUSHIK
(D/5882/2022)
ADVOCATES

W-6, TIGER LANE, SAINIK FARMS 110080

PH.: 9990226669, EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

(hereinafter called the Advocate/s) to be my/our Advocate in the above noted case and authorize them:-
To act, appear and plead in the above-noted case in this Court or in any other Court in which
the same may be tried or heard and also in the Appellate Court including High Court subject to payment
of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions
review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may
be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment
of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.
To withdraw or compromise the said case or submit to arbitration any differences or disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings.
To deposit, draw and receive monies, cheques, cash and grant receipts thereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the
power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign
the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate
or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all
hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute
responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall
be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee
agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the
prosecution of the said case until the same is paid up. The fee settled is only for the above case and
above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the
same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be
paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of
which have been understood by me/us on this ___ day of, 2024. Accepted subject to the terms of fees.

ADVOCATE

Yash Kaushik

CLIENT

Mukesh Patel